

**IN THE HIGH COURT OF JHARKHAND AT RANCHI****W.P.(S) No.1603 of 2020**

Md. Abul Qasim

..... Petitioner

**Versus**

The State of Jharkhand &amp; Ors.

..... Respondents

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner

: Mr. Arwind Kumar, Advocate

For the Respondent-State

: Mr. Shreya Mishra, A.C. to G.A.-III

**02/Dated: 09/07/2020**

Heard, Mr. Arwind Kumar, learned counsel for the petitioner and Mr. Shreya Mishra, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit within a period four weeks.

Post the matter on 16.09.2020.

In the meantime, if the amount in question has not been recovered, the same shall not be recovered till the next date of hearing.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/